

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Customs Appeal No.75190 of 2014

(Arising out of Order-in-Original No.32/Cus/CC(P)/WB/2013 dated 05.12.2013 passed by Pr.Commissioner of Customs (Preventive), Kolkata)

Commissioner of Customs (Prev.), Kolkata
15/1, Strand Road, Kolkata-700001

Appellant

VERSUS

Shri Jasmeet Singh
WZ-45/A, Tilak Nagar, Ramnagar, New Delhi-110018

Respondent

APPEARANCE :

Shri S.Chakraborty, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75737/2023

DATE OF HEARING : 16 .06.2023

DATE OF DECISION : 16 .06.2023

Per Ashok Jindal :

At the outset, the Id.A.R. for the Revenue prays for withdrawal of their appeal. The said prayer is accepted. Accordingly, the appeal is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K.Anpazhakan)
Member (Technical)

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